

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 18/82-ALC4/2011 MEETING DATE : 02.08.2011

The Meeting No.18/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 02.08.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri V.K. Tyagi, Dy.I.A, Department of Pharmaceuticals
2. Shri Jasbir Singh, Consultant, Department of C&PC
3. Shri S.S. Bose, Sr. D.O., DIPP
4. Shri Pramod Bharti, Asstt. Director, DC(MSME)
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.17/82 dated 26.07.2011 were ratified by the Committee.

Case No.B-183	M/S Alembic Ltd.			
Norms Committee Meeting No.18/12	F.No.01/82/050/01117/AM08/DES-III			
Meeting Date:02.08.2011	RA F.No.34/24/040/00110/AM08			
Adv.Lic.No.3410019573 dated 06.09.2007				
Committee considered case as per agenda and observed that the advance authorization is quite old issued on 06.09.2007 and technical comments are not forthcoming from Department of Pharmaceuticals.				
After detailed deliberations and in consultation with technical authorities present in meeting, committee decided to ratify norms under para 4.7 of HBP as applied by the firm for regularization purpose as per details below:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Venlafaxine Hydrochloride Extended Release Pellets Stage 1	1 Kg.	1.	Ethyl Alcohol Anhydrous	3.15 Liter
Note: No repeat advance authorization may be issued on the basis of above norms.				
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-184	M/S Alembic Ltd.
Norms Committee Meeting No.18/12	F.No.01/82/050/01228/AM08/DES-III
Meeting Date:02.08.2011	RA F.No.34/24/040/00140/AM08
Adv.Lic.No.3410019698 dated 25.09.2007	
Committee considered case as per agenda and observed that the advance authorization is quite old issued on 06.09.2007 and technical comments are not forthcoming from Department of Pharmaceuticals.	

After detailed deliberations and in consultation with technical authorities present in meeting, committee decided to ratify norms under para 4.7 of HBP as applied by the firm for **regularization purpose** as per details below:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Venlafaxine Hydrochloride Extended Release Pellets Stage 1	1 Kg.	1.	Ethyl Alcohol Anhydrous	3.15 Liter

Note: No repeat advance authorization may be issued on the basis of above norms.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-185	M/S Prachi Pharmaceuticals Pvt. Ltd.
Norms Committee Meeting No.18/12	F.No.01/82/050/01323/AM09/DES-III F.No.01/82/162/01008/AM10/DES-III
Meeting Date:02.08.2011	RA F.No.03/95/040/00723/AM09 RA F.No.03/95/040/00404/AM07
Adv.Lic.No.0310508539 dated 20.02.2009 Adv.Lic.No.0310390437 dated 28.07.2006	
Committee considered case as per agenda. Shri Pankaj Shah, Managing Director of the company appeared before the Committee for personal hearing and explained the case. He informed the Committee that in the SION A-367, there is only 10% content of Iodine whereas the content in their export product is 20%. He shown the sample of both the export product to the Committee members and requested to enhance the quantity of Iodine Crystals to the extent of 0.27 kg/kg of export product. After detailed deliberations and in consultation with technical authority present in meeting, Committee decided to enhance the quantity of Iodine Crystal to the extent of 0.27 kg/kg of export product without any other change in the decision taken in 42/82 meeting held on 12.01.2010. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-186	M/S Prachi Pharmaceuticals Pvt. Ltd.
Norms Committee Meeting No.18/12	F.No.01/82/050/00790/AM10/DES-III
Meeting Date:02.08.2011	RA F.No.03/95/040/00565/AM10
Adv.Lic.No.0310549028 dated 03.12.2009	
Committee decided to defer case for 09.08.2011 for comments of Department of C&PC.	

Case No.B-187	M/S Arch Pharmalabs Ltd.
Norms Committee Meeting No.18/12	F.No.01/82/050/00553/AM10/DES-III
Meeting Date:02.08.2011	RA F.No.03/94/040/00493/AM10

Adv.Lic.No.0310537793 dated 15.09.2009

Committee considered case as per agenda and decided to call for the firm for personal hearing on 30.08.2011 alongwith the production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 30.08.2011.

Case No.B-188	M/S Navin Fluorine International Ltd.
Norms Committee Meeting No.18/12	F.No.01/83/050/00716/AM07/DES-III
Meeting Date:02.08.2011	RA F.No.03/95/040/00709/AM07
Adv.Lic.No.0310401050 dated 25.09.2006	

Committee considered case as per agenda and in light of earlier decision taken in 36/82 meeting held on 02.12.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
HC FC(22)/142B Mixture containing 60% of R-142-B and 40% of R-22	1 Kg.	1.	R-142B	0.600 kg
		2.	Fluorspar (Acid Grade)	0.663 kg
		3.	Chloroform	0.627 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-189	M/S Vivek Pharmachem (India) Ltd.
Norms Committee Meeting No.18/12	F.No.01/82/050/01270/AM10/DES-III
Meeting Date:02.08.2011	RA F.No.13/24/040/00025/AM10
Adv.Lic.No.1310030993 dated 31.12.2009	

Committee considered case as per agenda and in light of earlier decision taken in 22/82 meeting held on 31.08.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cefuroxime for Injection USP 750 mg	1 Vial	1.	Cefuroxime Sodium (Sterile) USP	820 mg
		2.	Vials	As per packing policy
		3.	Rubber Plugs	As per packing Policy

RA concerned may take further necessary action as per above decision of NC.

Case No.B-190	M/S Elppe Chemicals Pvt. Ltd.
Norms Committee Meeting No.18/12	F.No.01/82/050/01628/AM11/DES-III
Meeting Date:02.08.2011	RA F.No.03/94/040/00733/AM11

Adv.Lic.No.0310611267 dated 17.01.2011	
Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.	

Case No.B-191	M/S Gujrat Organics Ltd.
Norms Committee Meeting No.18/12	F.No.01/82/050/01195/AM11/DES-III
Meeting Date:02.08.2011	RA F.No.03/94/040/00800/AM11
Adv.Lic.No.0310604028 dated 01.12.2010	
Committee decided to call the firm for personal hearing on 30.08.2011. Accordingly, case was deferred for 30.08.2011.	

Case No.B-192	M/S Benzo Chem Industries Pvt. Ltd.			
Norms Committee Meeting No.18/12	F.No.01/82/050/00472/AM10/DES-III			
Meeting Date:02.08.2011	RA F.No.03/94/040/00205/AM10			
Adv.Lic.No.0310524679 dated 18.06.2009				
Committee considered case as per agenda and in light of earlier decision taken in 7/82 meeting held on held on 18.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Amino-2-Phenyl Butyric Acid	1 Kg.	1.	Propiophenone	1.082 kg
		2.	Sodium Cyanide	0.490 kg
		3.	Methanol	2.640 kg
		4.	Caustic Soda Flakes	1.230 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-193	M/S Kaivals Chemicals Pvt. Ltd.
Norms Committee Meeting No.18/12	F.No.01/82/050/00733/AM08/DES-III
Meeting Date:02.08.2011	RA F.No.34/24/040/00073/AM08
Adv.Lic.No.3410019192 dated 13.07.2007	
Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 30.08.2011.	

Case No.B-194	M/S Medchl Chemicals & Pharmaceuticals Pvt. Ltd.
Norms Committee Meeting No.18/12	F.No.01/82/050/01142/AM11/DES-III F.No.01/82/050/01143/AM11/DES-III
Meeting Date:02.08.2011	RA F.No.09/24/040/00132/AM11 RA F.No.09/24/040/00204/AM11
Adv.Lic.No.0910043003 dated 06.08.2010 Adv.Lic.No.0910043136 dated 19.08.2010	
Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.	

Case No.B-195	M/S Cipla Ltd.
Norms Committee Meeting No.18/12	F.No.01/82/050/01155/AM11/DES-III
Meeting Date:02.08.2011	RA F.No.03/94/040/00601/AM11
Adv.Lic.No.0310594787 dated 01.10.2010	
Committee considered case in light of earlier decision taken in 13/12 meeting held on 28.06.2011 and in consultation with technical authority present in meeting, decided to make the following amendments against all the four advance licences:- 1. Amendment in the description of export product:- Export item No.1: Ipratropium Bromide 20 mcg inhaler (200MD) with 50 mcl Aerosol Valves. Export item No.2: Salbutamol 100 mcg and Ipratropium Bromide 20 mcg inhaler (200MD) with 50 mcl Aerosol valves Export item No.3: Budesonide 100 mcg inhaler (200MD) with 50 mcl Aerosol valves Export item No.4: Budesonide 200 mcg inhaler (200MD) with 50 mcl Aerosol valves 2. Amendment in the description of import item from "63 mcl Aerosol Valve" to "50 mcl Aerosol Valve." 3. Amendment in the quantity of "HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)" from 21.12 mg to 16.76 gram. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-196	M/S Aurobindo Pharma Ltd.
Norms Committee Meeting No.18/12	F.No.01/82/050/00205/AM12/DES-III
Meeting Date:02.08.2011	RA F.No.09/24/040/00568/AM11
Adv.Lic.No.0910046588 dated 02.05.2011	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of import item No.1 and 2 to read as "Acetone" and "(Z)-2-(2-Amino-4-Thiazolyl)-2-Hydroxyimino Acetic Acid Ethyl Ester (ATHAET)" respectively without any other change in the decision taken in 8/82 meeting held on 24.05.2011. RA concerned may take further necessary action as per above decision of NC.	

Case No.C-35	M/S Reliance Industries Ltd.
Norms Committee Meeting No.18/12	F.No.01/82/162/01122/AM11/DES-III
Meeting Date: 02.08.2011	
Committee decided to defer case for 30.08.2011 for comments of Department of C&PC, Petrochemicals Division.	

Case No.C-36	M/S Halcyon Labs Pvt. Ltd.
Norms Committee Meeting No.18/12	F.No.01/82/162/00181/AM12/DES-III

Meeting Date: 02.08.2011	
Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.	

Case No.C-37	M/S Gujarat Narmada Valley Fertilizers Company Ltd.			
Norms Committee Meeting No.18/12	F.No.01/82/162/00352/AM12/DES-III			
Meeting Date: 02.08.2011				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/86/2010-Ch.II dated 02.08.2011 and in consultation with technical authorities present in meeting, decided to fix new SION as per details below:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ortho Toluene Di Amine	1 Kg.	1.	Toluene	0.763 kg
Necessary Public Notice for publication of above SION may be submitted to DG for approval.				

Case No.:8/7/82-ALC4/2009	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved
HQ File :01/82/050/00079/AM10/	RLA File :03/95/040/00025/AM10/	Lic.No/Date:0310518715 06.05.2009	

Decision : Committee considered case as per agenda and in light of earlier decision taken in its 16/82 meeting held on 19.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Vicks Vaporub	100 kg.	1.	White Petrolatum (White Soft Parafin)	82.30 kg
		2.	Camphor USP	5.365 kg
		3.	Eucalyptus Oil	1.356 kg/100kg
		4.	Nutmeg Oil	0.697 kg
		5.	Cedar Leaf Oil	0.448 kg
		6.	Turpentine Oil	4.77 kg
		7.	Thymol	0.0918 kg

RA concerned may take further necessary action as per above decision of NC.

2	Case No.:30/13/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved
	HQ File :01/82/050/00170/AM10/	RLA File :07/24/040/00103/AM10/	Lic.No/Date:0710065349 11.06.2009	
	Decision : Committee considered case as per agenda and observed that the advance Authorisation is quite old issued on 11.06.2009 and technical comments are not forthcoming from Department of Pharmaceuticals. Committee avoiding further delay and in consultation with technical authority present in meeting, decided to ratify norms as applied by the firm for regularization purpose under para 4.7 of HBP as per details below:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Acebrophylline	1kg.	1.	Liquide Bromine	1.32 kg
		2.	Trans Para Amino Cyclohexanol	0.80 kg
		3.	Sodium Borohydride	0.583 kg
		4.	Tetrahydrofuran	2.15 kg
		5.	Methanol	2.58 kg
		6.	Methylene Dichloride	3.225 kg
		7.	Di Methyl Formamide	5.00 kg
		8.	Theophylline-7-Acetic Acid	0.90 kg

Note: No repeat advance authorization may be issued on the basis of above norms.

RA concerned may take further necessary action as per above decision of NC.

3	Case No.:7/28/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved
	HQ File :01/82/050/00567/AM10/	RLA File :03/94/040/01121/AM09/	Lic.No/Date:0310524602 17.06.2009	

Decision : Committee considered case as per agenda and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to ratify norms for regularization purpose under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Desmopressin	1 kg.	1.	Boc-Gly-OH	2.205 kg
		2.	Boc-D-Arg(Hcl)-OH	3.333 kg
		3.	Fmoc-Pro-OH	4.255 kg
		4.	Fmoc-Cys(Trt)-OH	6.737 kg
		5.	Fmoc-Asn-OH	5.531 kg
		6.	Fmoc-Gln-OH	6.460 kg
		7.	Fmoc-Phe-OH	4.042 kg
		8.	Fmoc-Tyr(tBu)-OH	5.886 kg
		9.	MPa(Trt)	3.758 kg
		10.	Hydroxybenzotriazole (HOBT)	49.078 kg
		11.	Diisopropylcarbodiimide (DIPCDI)	18.581 Liter
		12.	Diethyl Ether Dried	2284.000 Liter
		13.	Piperidine	77.040 Liter
		14.	Trifluoroacetic Acid (TFA)	82.650 Liter
		15.	Ethandithiol (EDT)	1.350 Liter
		16.	Diisopropylethylamine (DIEA)	12.765 Liter
		17.	Thioanisole	2.670 Liter
		18.	Diaion	10.638 kg
		19.	Dowex	2.791 kg
		20.	Merrifield Resin	4.113 kg

		21.	Cesium Carbonate	2.180 kg
		22.	Kromasil	1.070 kg
		23.	Acetonitrile	4758.865 Liter
		24.	Ethyl Alcohol (Un-denatured)	840.000 Liter
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:27/34/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved	
HQ File :01/82/050/00672/AM10/	RLA File :09/24/040/00310/AM10/	Lic.No/Date:0910039804 05.11.2009		
Decision : Committee considered case as per agenda and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authorities present in meeting, decided to ratify norms for regularization purpose only under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(Vividine) Pyrrolidinil Diaminopyrimidineoxide	1 Kg.	1.	2,6 Diamino-4-Chloro Pyrimidine	2.666 kg
		2.	Methanol	39.44 kg
		3.	Phthalic Anhydride	9.259 kg
		4.	Ethyl Acetate	22.22 kg
		5.	Pyrrolidine	8.00 kg
Note: No repeat advance authorization may be issued on the basis of above norms.				
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:79/41/82-ALC4/2010	Party Name:EXPO FINE CHEMICAL INDUSTRIES	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved	
HQ File :01/82/050/01427/AM11/	RLA File :24/24/040/00004/AM11/	Lic.No/Date:2410028786 22.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/65/2011-Ch.II dated 12.07.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-Hydroxy Methyl-4-Methyl-1-Phenyl-3-Pyrazolidone (Phenidone-D/Dimesone-S)	1 Kg.	1.	Phenyl Hydrazine (Hydrazinobenzene/PHD)	1.25 kg
		2.	Dimethylol Propionic Acid	1.4 kg
		3.	Toluene	1.0 kg
RA concerned may take further necessary action as per above decision of NC.				

6	Case No.:2/39/82-ALC4/2010	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Rejected
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HQ File :01/82/050/01083/AM11/	RLA File :03/94/040/00331/AM11/	Lic.No/Date:0310588174 17.08.2010	Defer Date:
Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical details vide letter dated 19.05.2011, but the same have not been received and norms can not be fixed in absence of required technical details. It was, therefore, decided to reject the case.			
RA concerned may take further necessary as per above decision of NC.			

7	Case No.:53/10/82-ALC4/2011	Party Name:ALEMBIC LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00312/AM12/	RLA File :34/24/040/00098/AM11/	Lic.No/Date:3410028109 27.09.2010	Defer Date:30.08.2011
	Decision :Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

8	Case No.:6/30/82-ALC4/2010	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00925/AM11/	RLA File :03/94/040/00472/AM11/	Lic.No/Date:0310595543 06.10.2010	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

9	Case No.:60/40/82-ALC4/2010	Party Name:INDIAN IMMUNOLOGICALS LTD.,	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/01259/AM11/	RLA File :09/24/040/00301/AM11/	Lic.No/Date:0910043933 15.10.2010	Defer Date:16.08.2011
	Decision : Committee decided to defer case for 16.08.2011 for comments of Department of Bio-technology.			

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Case No.:38/40/82-ALC4/2010	Party Name:Lupin LTD.,	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved
HQ File :01/82/050/01237/AM11/	RLA File :03/95/040/00564/AM11/	Lic.No/Date:0310597425 18.10.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 9/82 meeting held on 01.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Ethambutol	1 Kg.	1.	DL-2 Amino Butanol	1.6014 kg
		2.	Tartaric Acid	0.153 kg
		3.	Methanol	0.562 kg
		4.	Isopropyl Alcohol	0.278 kg
		5.	Ethylene Dichloride	0.490 kg
		6.	Caustic Soda Flakes	0.424 kg
		7.	Cyclohexane	0.0056 kg
		8.	Calcium Hydroxide	1.4239 kg

RA concerned may take further necessary action as per above decision of NC.

11	Case No.:124/40/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/01323/AM11/	RLA File :22/24/040/00049/AM11/	Lic.No/Date:2210010535 18.10.2010	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

12	Case No.:57/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/01256/AM11/	RLA File :09/24/040/00237/AM11/	Lic.No/Date:0910043987 20.10.2010	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

13	Case No.:125/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/01324/AM11/	RLA File :22/24/040/00055/AM11/	Lic.No/Date:2210010568 25.10.2010	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

14	Case No.:41/40/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/01240/AM11/	RLA File :03/95/040/00522/AM11/	Lic.No/Date:0310598693 26.10.2010	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

15	Case No.:53/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/01252/AM11/	RLA File :09/24/040/00281/AM11/	Lic.No/Date:0910044023 26.10.2010	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

16	Case No.:6/32/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00988/AM11/	RLA File :05/24/040/00266/AM11/	Lic.No/Date:0510275802 27.10.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

17	Case No.:8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581 28.10.2010	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			
18	Case No.:12/32/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00994/AM11/	RLA File :09/24/040/00300/AM11/	Lic.No/Date:0910044098 02.11.2010	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			
19	Case No.:44/40/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/01243/AM11/	RLA File :03/95/040/00638/AM11/	Lic.No/Date:0310600874 11.11.2010	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			
20	Case No.:13/40/82-ALC4/2010	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved
	HQ File :01/82/050/01212/AM11/	RLA File :03/94/040/00680/AM11/	Lic.No/Date:0310601101 12.11.2010	
	Decision :Committee considered case as per agenda and in line with SION and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP with 2% wastage. RA concerned may take further necessary action as per above decision of NC.			
21	Case No.:25/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/01224/AM11/	RLA File :09/24/040/00238/AM11/	Lic.No/Date:0910044429 25.11.2010	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			
22	Case No.:31/40/82-ALC4/2010	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved
	HQ File :01/82/050/01230/AM11/	RLA File :03/95/040/00675/AM11/	Lic.No/Date:0310603466 29.11.2010	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 45/82 meeting held on 02.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Prednisolone Sodium Phosphate Injection BP 30 mg/1 ml (1 ml Ampoule)	1 No.	1.	Prednisolone Sodium Phosphate BP	44.60 mg/Ampoule
RA concerned may take further necessary action as per above decision of NC.					

23

Case No.:62/40/82-ALC4/2010	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved	
HQ File :01/82/050/01261/AM11/	RLA File :03/95/040/00719/AM11/	Lic.No/Date:0310606819 16.12.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 45/82 meeting held on 02.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Prednisolone Sodium Phosphate Injection BP 30 mg/1 ml (1 ml Ampoule)	1 No.	1.	Prednisolone Sodium Phosphate BP	44.60 mg/Ampoule
RA concerned may take further necessary action as per above decision of NC.				

24	Case No.:10/46/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/01565/AM11/	RLA File :09/24/040/00427/AM11/	Lic.No/Date:0910044877 24.12.2010	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

25	Case No.:48/10/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved
	HQ File :01/82/050/00307/AM12/	RLA File :03/95/040/00813/AM11/	Lic.No/Date:0310610013 07.01.2011	
	Decision :Committee decided to close the case as advance authorization has been issued on repeat basis under para 4.7.1 of HBP.			

26	Case No.:10/42/82-ALC4/2010	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/01457/AM11/	RLA File :31/24/040/00179/AM11/	Lic.No/Date:3110046350 10.01.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of C&PC.			

27	Case No.:32/48/82-ALC4/2010		Party Name:DR. SABHARWALS WOUND CARE		Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred

HQ File :01/82/050/01675/AM11/	RLA File :06/24/040/00057/AM11/	Lic.No/Date:0610020786 01.02.2011	Defer Date:30.08.2011
Decision : Committee decided to defer case for 30.08.2011 for comments of DIPP.			

28	Case No.:52/48/82-ALC4/2010	Party Name:ANSHUL SPECIALTY MOLECULES LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/01695/AM11/	RLA File :03/94/040/00976/AM11/	Lic.No/Date:0310616939 21.02.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of C&PC.			

29	Case No.:53/48/82-ALC4/2010	Party Name:ANSHUL SPECIALTY MOLECULES LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/01696/AM11/	RLA File :03/94/040/00978/AM11/	Lic.No/Date:0310616944 21.02.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of C&PC.			

30	Case No.:58/48/82-ALC4/2010	Party Name:MANNAN POLYMERS	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/01701/AM11/	RLA File :24/24/040/00018/AM11/	Lic.No/Date:2410030958 22.02.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of C&PC.			

31	Case No.:64/48/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/01707/AM11/	RLA File :07/24/040/00482/AM11/	Lic.No/Date:0710077562 24.02.2011	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

32

Case No.:65/48/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved
HQ File :01/82/050/01708/AM11/	RLA File :02/24/040/00202/AM11/	Lic.No/Date:0210155350 24.02.2011	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 30/82 meeting held on 26.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Emami Mentho Plus Balm (MPB) (i)MPB(9 ml) – 26208000 pcs	337347.001 Liter	1.	Micro Crystalline Wax	37108.170 kg
		2.	Paraffin Wax (Hard Paraffin)	53975.497 kg
		3.	Light Liquid Paraffin	11321.365 kg
		4.	Methyl Salicylate (Wintergreen Oil)	33734.700 kg

	(ii)MPB (1.2 ml) – 35531251 pcs (iii)MPB (30 ml)-1586250 pcs. (iv) MPB (4 ml) 2812500 Pcs. Total:-337347.001 litres			
	RA concerned may take further necessary action as per above decision of NC.			

33	Case No.:8/10/82-ALC4/2011	Party Name:BIOLOGICAL E LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved									
	HQ File :01/82/050/00267/AM12/	RLA File :09/24/040/00559/AM11/	Lic.No/Date:0910045896 11.03.2011										
	Decision : Committee considered case as per agenda and in light of earlier decision decision taken in 46/82 meeting held on 15.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Heparin Sodium BP</td><td>1 Kg.</td><td>1.</td><td>Crude Heparin Sodium Potency: 145 IU/MG</td><td>1.055 kg</td></tr> </tbody> </table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Heparin Sodium BP	1 Kg.	1.	Crude Heparin Sodium Potency: 145 IU/MG	1.055 kg		
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Heparin Sodium BP	1 Kg.	1.	Crude Heparin Sodium Potency: 145 IU/MG	1.055 kg									
RA concerned may take further necessary action as per above decision of NC.													

34	Case No.:16/10/82-ALC4/2011	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00275/AM12/	RLA File :09/24/040/00327/AM11/	Lic.No/Date:0910045893 11.03.2011	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

35	Case No.:15/10/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00274/AM12/	RLA File :09/24/040/00554/AM11/	Lic.No/Date:0910045934 16.03.2011	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

36	Case No.:17/10/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00276/AM12/	RLA File :09/24/040/00521/AM11/	Lic.No/Date:0910045939 16.03.2011	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

37	Case No.:21/10/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
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	HQ File :01/82/050/00280/AM12/	RLA File :09/24/040/00500/AM11/	Lic.No/Date:0910045938 16.03.2011	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

38	Case No.:5/2/82-ALC4/2011	Party Name:SMRUTHI ORGANICS LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/01795/AM11/	RLA File :31/24/040/00281/AM11/	Lic.No/Date:3110047488 22.03.2011	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

39	Case No.:18/10/82-ALC4/2011	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00277/AM12/	RLA File :09/24/040/00562/AM11/	Lic.No/Date:0910046008 22.03.2011	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

40	Case No.:7/2/87-ALC1/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/87/050/00539/AM11/	RLA File :05/24/040/00301/AM10/	Lic.No/Date:0510286668 23.03.2011	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

41	Case No.:10/2/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/01800/AM11/	RLA File :09/24/040/00583/AM11/	Lic.No/Date:0910046056 25.03.2011	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

42	Case No.:15/2/82-ALC4/2011	Party Name:VIJETA LIFE SCIENCES PVT LTD.,	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/01805/AM11/	RLA File :09/24/040/00571/AM11/	Lic.No/Date:0910046087 25.03.2011	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

43	Case No.:28/6/82-ALC4/2011	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved
	HQ File :01/82/050/00146/AM12/	RLA File :03/94/040/00781/AM11/	Lic.No/Date:0310623267 25.03.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/109/2008-Ch.II dated 14.07.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or			

as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Para Isopropoxy Ethyl Benzoate (RELD 1000)	1 Kg.	1.	Para Hydroxy Benzoic Acid (PHBA)	0.713 kg
		2.	Dimethyl Formamide (DMF)	0.200 kg
		3.	Potassium Carbonate	0.737 kg
		4.	Isopropyl Bromide	0.622 kg
		5.	Caustic Soda Flakes	0.050 kg
		6.	Toluene	0.335 kg
		7.	Ethyl Alcohol (Denatured)	0.238 kg

RA concerned may take further necessary action as per above decision of NC.

44

Case No.:17/6/82-ALC4/2011	Party Name:TRIGON ANTIOXIDANTS PVT. LTD,	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved	
HQ File :01/82/050/00135/AM12/	RLA File :03/95/040/01026/AM11/	Lic.No/Date:0310624764 01.04.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/52/2011-Ch.II dated 18.07.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Di Stearyl-3,3'-Thio Di Propionate (DSTDP)	1 Kg.	1.	Sodium Sulphide	0.126 kg
		2.	Stearyl Alcohol	0.878 kg
RA concerned may take further necessary action as per above decision of NC.				

45	Case No.:41/14/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00432/AM12/	RLA File :09/24/040/00609/AM11/	Lic.No/Date:0910046267 05.04.2011	Defer Date:30.08.2011
	Decision :Committee decided to defer case for 30.08.2011 for comments of Department of C&PC.			

46

Case No.:47/10/82-ALC4/2011	Party Name:INDO AMINES LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved	
HQ File :01/82/050/00306/AM12/	RLA File :03/94/040/00990/AM11/	Lic.No/Date:0310625341 06.04.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/81/2010-Ch.II dated 29.06.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-INDO EMUL TO 1515	1 Kg.	1.	Tallow Amine	0.218 kg

	(77% of Tallow Amine 15 Moles Ethoxylate & 23% of PEG 200)		2.	Ethylene Oxide	0.731 kg
RA concerned may take further necessary action as per above decision of NC.					

47	Case No.:1/7/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD. & MOREPEN INTERNATION	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00167/AM12/	RLA File :05/24/040/00005/AM12/	Lic.No/Date:0510288068 13.04.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

48	Case No.:1/5/82-ALC4/2011	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved
	HQ File :01/82/050/00103/AM12/	RLA File :03/94/040/00029/AM12/	Lic.No/Date:0310626724 15.04.2011	
	Decision :Withdrawn as the case has already been approved by NC in its 13/82 meeting held on 28.06.2011.			

49	Case No.:37/10/82-ALC4/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00296/AM12/	RLA File :17/24/040/00084/AM09/	Lic.No/Date:1710003962 20.04.2011	Deferred Date:30.08.2011
	Decision :Committee decided to defer case for 30.08.2011 for comments of Department of C&PC.			

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Case No.:23/10/82-ALC4/2011	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved	
HQ File :01/82/050/00282/AM12/	RLA File :34/24/040/00009/AM12/	Lic.No/Date:3410029995 25.04.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/49/2011-Ch.II dated 13.07.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethyl Aluminium Sesqui Chloride (EASC)	1 Kg.	1.	Aluminium Grit/Granules	0.134 kg
Diethyl Aluminium Chloride (DEAC)	1 kg	1.	Aluminium Grit/Granules	0.195 kg
Triethyl Aluminium (TEAL)	1 kg	1.	Aluminium Grit/Granules	0.241 kg
RA concerned may take further necessary action as per above decision of NC.				

51	Case No.:41/6/82-ALC4/2011	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
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HQ File :01/82/050/00159/AM12/	RLA File :03/95/040/01046/AM11/	Lic.No/Date:0310628344 27.04.2011	Defer Date:30.08.2011
Decision :Committee decided to defer case for 30.08.2011 for comments of Department of C&PC.			

52	Case No.:25/10/82-ALC4/2011	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved									
	HQ File :01/82/050/00284/AM12/	RLA File :13/24/040/00002/AM12/	Lic.No/Date:1310035225 27.04.2011										
	Decision : Committee considered case as per agenda and in SION and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Hydrocortisone Sodium Succinate for Injection USP 100 mg</td><td>1 No.</td><td>1.</td><td>Hydrocortisone Socium Succinate Buffered 5% Sterile (Blend of Hydrocortisone Sodium Succinate USP & Sterile Sodium Carbonate)</td><td>110 mg/Vial</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Hydrocortisone Sodium Succinate for Injection USP 100 mg	1 No.	1.	Hydrocortisone Socium Succinate Buffered 5% Sterile (Blend of Hydrocortisone Sodium Succinate USP & Sterile Sodium Carbonate)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Hydrocortisone Sodium Succinate for Injection USP 100 mg	1 No.	1.	Hydrocortisone Socium Succinate Buffered 5% Sterile (Blend of Hydrocortisone Sodium Succinate USP & Sterile Sodium Carbonate)	110 mg/Vial									
RA concerned may take further necessary action as per above decision of NC.													

53

Case No.:29/10/82-ALC4/2011	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved	
HQ File :01/82/050/00288/AM12/	RLA File :08/24/040/00012/AM12/	Lic.No/Date:0810098711 28.04.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 46/82 meeting held on 09.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cilostazol	1 Kg.	1.	6-Hydroxy-3,4-Dihydro 2(1H)-Quinolinone	0.59 kg
		2.	5-(4-Chlorobutyl)-1-Cyclo Hexyl 1H-Tetrazol	0.88 kg
RA concerned may take further necessary action as per above decision of NC.				

54	Case No.:47/6/82-ALC4/2011	Party Name:JOCIL LTD.,	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00166/AM12/	RLA File :09/24/040/00051/AM12/	Lic.No/Date:0910046581 29.04.2011	Defer Date:30.08.2011
	Decision :Committee decided to defer case for 30.08.2011 for reply from the firm.			

55	Case No.:20/10/82-ALC4/2011	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00279/AM12/	RLA File :04/24/040/00009/AM12/	Lic.No/Date:0410123664 29.04.2011	Defer Date:27.09.2011

Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.

56	Case No.:22/10/82-ALC4/2011	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00281/AM12/	RLA File :04/24/040/00008/AM12/	Lic.No/Date:0410123669 29.04.2011	Defer Date:27.09.2011
Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.				

57	Case No.:26/10/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00285/AM12/	RLA File :08/24/040/00025/AM12/	Lic.No/Date:0810098807 29.04.2011	Defer Date:27.09.2011
Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.				

58	Case No.:13/10/82-ALC4/2011	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved									
	HQ File :01/82/050/00272/AM12/	RLA File :13/24/040/00004/AM12/	Lic.No/Date:1310035288 02.05.2011										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 22/82 meeting held on 31.08.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Cefuroxime for Injection 750 mg</td><td>1 No.</td><td>1.</td><td>Cefuroxime Sodium Sterile</td><td>820 mg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Cefuroxime for Injection 750 mg	1 No.	1.	Cefuroxime Sodium Sterile
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Cefuroxime for Injection 750 mg	1 No.	1.	Cefuroxime Sodium Sterile	820 mg									
RA concerned may take further necessary action as per above decision of NC.													

59	Case No.:19/10/82-ALC4/2011	Party Name:PLANET HERBS LIFE SCIENCES PVT.LTD.	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00278/AM12/	RLA File :61/24/040/00097/AM11/	Lic.No/Date:6110000608 03.05.2011	Defer Date:30.08.2011
Decision :Committee decided to forward a copy of application to DC(MSME) for their comments. Accordingly, case was deferred for 30.08.2011.				

60	Case No.:9/10/82-ALC4/2011	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved
	HQ File :01/82/050/00268/AM12/	RLA File :34/24/040/00013/AM12/	Lic.No/Date:3410030091 04.05.2011	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/49/2011-Ch.II dated 13.07.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5% Triethyl Aluminium in Hexane	1 Kg.	1.	Aluminium Grit/Granules	0.012 kg
		2.	Hexane	0.950 kg

RA concerned may take further necessary action as per above decision of NC.

61	Case No.:7/10/82-ALC4/2011	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00266/AM12/	RLA File :05/23/040/00038/AM12/	Lic.No/Date:0510289756 05.05.2011	Defer Date:30.08.2011
	Decision :Committee decided to defer case for 30.08.2011 for comments of Department of C&PC.			

62	Case No.:2/14/82-ALC4/2011	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00393/AM12/	RLA File :03/94/040/00122/AM12/	Lic.No/Date:0310630488 10.05.2011	Defer Date:27.09.2011
	Decision :Committee considered case as per agenda and observed that the firm has given the production and consumption data certified by Central Excise Authority dated 06.08.2007, while the instant advance authorization has been issued on 10.05.2011. It was, therefore, decided to call from the firm production and consumption data certified by Central Excise Authority for the period 2010-2011. Accordingly, case was deferred for 27.09.2011.			

63	Case No.:12/10/82-ALC4/2011	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved
	HQ File :01/82/050/00271/AM12/	RLA File :08/24/040/00030/AM12/	Lic.No/Date:0810099214 11.05.2011	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 49/82 meeting held on 02.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Aspirin Enteric Coated Tablets 81 mg	1 Kg.	1.	Acetyl Salicylic Acid EP/BP/USP	4874.58 kg
		2.	Microcrystalline Cellulose Ph102	5959.00 kg
		3.	Eudragit L-30 D 55	4366.00 kg
		4.	Triethyl Citrate Ph.Eur	118.00 kg
		5.	Relevant IGSILICA Gel Canister	As per packing policy
		6.	Relevant50 ml HDPE white Bottle	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

64	Case No.:52/10/82-ALC4/2011	Party Name:TIDE INDUSTRIES	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved
	HQ File :01/82/050/00311/AM12/	RLA File :34/24/040/00320/AM11/	Lic.No/Date:3410030202 12.05.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/40/2010-			

Ch.II dated 18.07.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Rose Oxide	1 Kg.	1.	Citral	4.17 kg

RA concerned may take further necessary action as per above decision of NC.

65	Case No.:1/10/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00260/AM12/	RLA File :03/94/040/00148/AM12/	Lic.No/Date:0310631875 19.05.2011	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

66	Case No.:2/10/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00261/AM12/	RLA File :03/94/040/00151/AM12/	Lic.No/Date:0310631883 19.05.2011	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

67

Case No.:4/10/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved	
HQ File :01/82/050/00263/AM12/	RLA File :09/24/040/00076/AM12/	Lic.No/Date:0910046810 20.05.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 47/82 meeting held on 22.02.2011 and in in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Finasteride	1 Kg.	1.	3-Oxo-4-Aza-5-Alpha-Androstane-17 Beta Carboxylic Acid	1.90 kg
		2.	Methylene Chloride	6.25 kg
		3.	Diisopropyl Ether	10.17 kg
		4.	Bis(Trimethyl Silyl)-Trifluoro Acetamide	1.47 kg
		5.	2,3-Dichloro-5,6-Dicyano Benzoquinone	0.86 kg
		6.	Tetrahydrofuran	3.12 kg
RA concerned may take further necessary action as per above decision of NC.				

68	Case No.:5/10/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00264/AM12/	RLA File :09/24/040/00087/AM12/	Lic.No/Date:0910046811 20.05.2011	Defer Date:27.09.2011

Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.

69

Case No.:6/10/82-ALC4/2011	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved	
HQ File :01/82/050/00265/AM12/	RLA File :09/24/040/00082/AM12/	Lic.No/Date:0910046812 20.05.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 41/82 meeting held on 11.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	S.No.	Qty. allowed	
Montelukast Sodium	1 kg	1.	a-[3-[2-(7-Chloro-2-Quinoliny)Ethenyl]Phenyl]-2-(1-Hydroxy-1-Methylethyl)-,[S-(E)]-Benzenepropanol	1.424 kg
		2.	2-[1-(Mercaptomethyl)Cyclopropyl]Acetic Acid	0.60 kg
RA concerned may take further necessary action as per above decision of NC.				

70	Case No.:12/14/82-ALC4/2011	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved
	HQ File :01/82/050/00403/AM12/	RLA File :03/95/040/00140/AM12/	Lic.No/Date:0310632273 23.05.2011	
	Decision :Withdrawn as the case has already been approved by NC in its 14/82 meeting held on 05.07.2011.			

71	Case No.:36/10/82-ALC4/2011	Party Name:RUBY FRAGRANCE PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00295/AM12/	RLA File :35/24/040/00045/AM11/	Lic.No/Date:3510034005 25.05.2011	Defer Date:30.08.2011
	Decision :Committee decided to defer case for 30.08.2011 for comments of Department of C&PC.			

72	Case No.:39/10/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved	
	HQ File :01/82/050/00298/AM12/	RLA File :09/24/040/00099/AM12/	Lic.No/Date:0910046909 25.05.2011		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 16/82 meeting held on 19.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	(2R-Cis)-5-(4-Amino-1,2-Dihydro-2-Oxo-1-Pyrimidinyl)-1,3-Oxathiolane-2-	1 Kg.	1.	Glyoxylic Acid 50%	0.90 kg
			2.	1,4-Dithiane-2,5-Dihydroxy	0.365 kg
			3.	n-Hexane	2.804 kg
			4.	Methylene Dichloride	4.30 kg

Carboxylic Acid (2S,5R)-Methyl Ester	5.	Toluene	2.096 kg
	6.	Cytosine	0.455 kg
	7.	Hexamethyl Disilazane	0.75 kg
RA concerned may take further necessary action as per above decision of NC.			

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Case No.:40/10/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved	
HQ File :01/82/050/00299/AM12/	RLA File :09/24/040/00100/AM12/	Lic.No/Date:0910046910 25.05.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 48/82 meeting held on 01.03.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Chloro-N-(2-Chloro-4-Methyl-3-Pyridinyl)-3-Pyridine Carboxamide	1 KG.	1.	2-Chloro Nicotinic Acid	0.777 kg
		2.	Thionyl Chloride	1.00 kg
		3.	Dimethyl Formamide	3.88 kg
		4.	Malononitrile	0.724 kg
		5.	Toluene	2.42 kg
		6.	Phosphorous Oxychloride	2.49 kg
		7.	Methylene Chloride	2.61 kg
		8.	Dimethyl Sulfoxide	1.40 kg
		9.	Sodium Hydroxide	1.20 kg
		10.	Pyridine	0.405 kg
RA concerned may take further necessary action as per above decision of NC.				

74	Case No.:41/10/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00300/AM12/	RLA File :09/24/040/00111/AM12/	Lic.No/Date:0910046916 26.05.2011	Defer Date:27.09.2011
	Decision :Committee decided to defer case for 27.09.2001 for comments of Department of Pharmaceuticals.			

75	Case No.:42/10/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved	
	HQ File :01/82/050/00301/AM12/	RLA File :09/24/040/00110/AM12/	Lic.No/Date:0910046917 26.05.2011		
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Tenofovir Disoproxil Fumarate (Purity 99.5%)	1 KG.	1.	Tenofovir Disoproxil Fumarate (Purity 95%)	1.05 kg

RA concerned may take further necessary action as per above decision of NC.

76	Case No.:43/10/82-ALC4/2011	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00302/AM12/	RLA File :09/24/040/00093/AM12/	Lic.No/Date:0910046918 26.05.2011	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2001 for comments of Department of Pharmaceuticals.			

77	Case No.:44/10/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00303/AM12/	RLA File :09/24/040/00083/AM12/	Lic.No/Date:0910046919 26.05.2011	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2001 for comments of Department of Pharmaceuticals.			

78	Case No.:45/10/82-ALC4/2011	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved
	HQ File :01/82/050/00304/AM12/	RLA File :31/24/040/00008/AM12/	Lic.No/Date:3110048261 26.05.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/66/2007/Ch.II dated 05.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	2-Ethyl Hexyl Nitrate	1 Kg.	1.	2-Ethyl Hexanol

Qty. allowed
0.765 kg

RA concerned may take further necessary action as per above decision of NC.

79	Case No.:43/14/82-ALC4/2011	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00434/AM12/	RLA File :34/24/040/00027/AM12/	Lic.No/Date:3410030384 26.05.2011	Defer Date:27.09.2011
	Decision :Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/58/2011-Ch.II dated 28.07.2011 has called for the following information from the firm:-			

1. Details of manufacturing process with chemical equations, molecular formula and molecular weights.
2. Yield obtained in each step supported with authentic technical literature.
3. Material balance.
4. CA certificate certifying production of export item for the past three years and corresponding consumption of each input.
5. Specification and formula of the export product.

It was, therefore, decided to remind the firm to furnish the above information and defer the case for 27.09.2011.

80	Case No.:50/10/82-ALC4/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved
	HQ File :01/82/050/00309/AM12/	RLA File :03/95/040/00031/AM12/	Lic.No/Date:0310633167 27.05.2011	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per SION A-412 with 2% wastage. RA concerned may take further necessary action as per above decision of NC.			

81	Case No.:51/10/82-ALC4/2011	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00310/AM12/	RLA File :09/24/040/00095/AM12/	Lic.No/Date:0910046934 27.05.2011	Defer Date:27.09.2011
	Decision :Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

82	Case No.:55/10/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00314/AM12/	RLA File :09/24/040/00108/AM12/	Lic.No/Date:0910046940 27.05.2011	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

83	Case No.:1/14/82-ALC4/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00392/AM12/	RLA File :03/95/040/00138/AM12/	Lic.No/Date:0310633159 27.05.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

84	Case No.:16/14/82-ALC4/2011	Party Name:P.D. NAVKAR BIO-CHEM PVT.LTD,	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00407/AM12/	RLA File :07/24/040/00055/AM12/	Lic.No/Date:0710079420 27.05.2011	Defer Date:30.08.2011
	Decision :Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/61/2011-Ch.II dated 02.08.2011 has called for the following information from the firm:- 1. Details of manufacturing process with chemical equations, molecular formula and molecular weights. 2. Yield obtained in each step supported with authentic technical literature. 3. Material balance. 4. CA certificate certifying production of export item for the past three years and corresponding consumption of each input. 5. Specifications and formula of the export product.			

It was, therefore, decided to await reply from the firm and defer the case for 30.08.2011.

85	Case No.:5/18/82-ALC4/2011	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00509/AM12/	RLA File :08/24/040/00051/AM12/	Lic.No/Date:0810099796 27.05.2011	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

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Case No.:45/14/82-ALC4/2011	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved	
HQ File :01/82/050/00436/AM12/	RLA File :34/24/040/00035/AM12/	Lic.No/Date:3410030424 31.05.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 1/11 meeting held on 06.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Monobutyl Tin Trichloride	1 kg	1.	Tin Ingots	0.497 kg
		2.	Aluminium Grits/Granules	0.062kg
		3.	Butene-1	0.450 kg
Di-n-Butyl Tin Oxide	1 kg	1.	Tin Ingots	0.564 kg
		2.	Aluminium Grits/Granules	0.096 kg
		3.	Butene-1	0.730 kg
RA concerned may take further necessary action as per above decision of NC.				

87	Case No.:6/18/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00510/AM12/	RLA File :09/24/040/00094/AM12/	Lic.No/Date:0910047017 06.06.2011	Defer Date:30.08.2011
	Decision :Committee decided to defer case for 30.08.2011 for comments of Department of C&PC.			

88	Case No.:4/18/82-ALC4/2011	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00508/AM12/	RLA File :08/24/040/00056/AM12/	Lic.No/Date:0810100234 07.06.2011	Defer Date:30.08.2011
	Decision :Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

89	Case No.:33/14/82-ALC4/2011	Party Name:AARTI ORGANIC	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved
	HQ File :01/82/050/00424/AM12/	RLA File :08/24/040/00050/AM12/	Lic.No/Date:0810100306 09.06.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2010-Ch.II dated 05.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ortho Toluidine 5-Sulfonic Acid	1 Kg.	1.	Ortho Toluidine	0.786 kg
		2.	Caustic Soda	0.310 kg

RA concerned may take further necessary action as per above decision of NC.

90	Case No.:26/14/82-ALC4/2011	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved
	HQ File :01/82/050/00417/AM12/	RLA File :05/23/040/00100/AM12/	Lic.No/Date:0510293856 20.06.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC (Petrochemicals Division) vide their O.M. No.46011/97/1009-PC.II dated 20.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Kanatol 8080	1 Kg.	1.	Tere Phthalic Acid	0.447 kg
		2.	2-Ethyl Hexanol	0.752 kg
		3.	HM-HDPE Granules	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

91	Case No.:29/14/82-ALC4/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00420/AM12/	RLA File :03/95/040/00094/AM12/	Lic.No/Date:0310637252 20.06.2011	Defer Date:30.08.2011
	Decision :Committee decided to defer case for 30.08.2011 for comments of Department of C&PC.			

92	Case No.:37/14/82-ALC4/2011	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00428/AM12/	RLA File :31/83/040/00045/AM12/	Lic.No/Date:3110048740 20.06.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of C&PC.			

93	Case No.:2/18/82-ALC4/2011	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved
	HQ File :01/82/050/00506/AM12/	RLA File :07/24/040/00078/AM12/	Lic.No/Date:0710079997 21.06.2011	
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 11/82 meeting held on 14.06.2011			

and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis (NC decision dated 05.01.2010):-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Gemcitabine Hcl	1 Kg.	1.	4-Amino-1-(3,3-difluoro-4-hydroxy-5-(Hydroxymethyl) Tetrahydrofuran-2-yl)-1H-Pyrimidine-2-one (Technical Grade)	0.97 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:7/18/82-ALC4/2011	Party Name:SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date: 18/82-ALC4/2011 02.08.2011	Status:Case Approved	
HQ File :01/82/050/00511/AM12/	RLA File :34/24/040/00050/AM12/	Lic.No/Date:3410030648 21.06.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/77/2011-Ch.II dated 01.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
N-Decyl Bromide (C ₁₀ H ₂₁ Br.)	1 Kg.	1.	1-Decanol (N-Decyl Alcohol) Ecorol-10/98, C ₁₀ H ₂₂ O	0.794 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:8/18/82-ALC4/2011	Party Name:SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved	
HQ File :01/82/050/00512/AM12/	RLA File :34/24/040/00051/AM12/	Lic.No/Date:3410030649 21.06.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/77/2011-Ch.II dated 01.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
4-Bromo Mmethyl 2-Cyano Biphenyl (C ₁₄ H ₁₀ NBr)	1 Kg.	1.	2-Cyano-4-Methyl Biphenyl (OTBN) (C ₄ H ₁₁ N)	0.865 kg
RA concerned may take further necessary action as per above decision of NC.				

96	Case No.:3/18/82-ALC4/2011	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved
	HQ File :01/82/050/00507/AM12/	RLA File :07/24/040/00091/AM12/	Lic.No/Date:0710080165 24.06.2011	
	Decision : Committee considered case as per agenda and in light of NC's decision in meeting No.7/82 dated 17.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-(2,2,3-rimethyl Cyclopent-3-en-1-yl)-2-Ethyl-But-2-en-1-ol,50% (Mysore Base SA)	1 Kg.	1.	Alpha Pinene	0.654 kg
		2.	n-Butyraldehyde	0.279 kg
		3.	Sodium Borohydride	0.038 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:1/18/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved	
HQ File :01/82/050/00505/AM12/	RLA File :31/83/040/00048/AM12/	Lic.No/Date:3110049287 18.07.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/104/2010/Ch.II dated 04.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ortho Methyl Cyclohexyl Acetate	1 Kg.	1.	Phenol	0.775 kg
		2.	Methanol	0.264 kg
		3.	Acetic Acid	0.312 kg
RA concerned may take further necessary action as per above decision of NC.				

98	Case No.:9/18/82-ALC4/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00513/AM12/	RLA File :03/95/040/00145/AM12/	Lic.No/Date:0310643277 20.07.2011	Defer Date:30.08.2011
	Decision :Committee decided to defer case for 30.08.2011 for comments of Department of C&PC.			

99	Case No.:10/18/82-ALC4/2011	Party Name:ELDER PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Deferred
	HQ File :01/82/050/00514/AM12/	RLA File :03/94/040/00289/AM12/	Lic.No/Date:0310643401 20.07.2011	Defer Date:27.09.2011
	Decision :Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			